# <u>COURT – I</u>

### IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## IA NO. 533 OF 2017 IN DFR NO. 1574 OF 2017

## Dated: 22<sup>nd</sup> September, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I.J. Kapoor, Technical Member Hon'ble Mr. Justice N.K. Patil, Judicial Member

#### In the matter of :

Uttar Haryana Bijli Vitran Nigam Ltd. & Anr. Vs.			••	Appellant(s)
Central Electricity Regulatory Comm	ission	& Anr	••	Respondent(s)
Counsel for the Appellant(s)	:	Mr. G. Umapa Mr. Aditya Sing	•	
Counsel for the Respondent (s)	:	Mr. Hemant Si Mr. Shikha Oh	0	R-2

## <u>ORDER</u>

# IA NO. 533 OF 2017

(Appln. for condonation of delay in filing the appeal)

There is 37 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

All the Respondents have been served. Mr. Hemant Singh appears on behalf of Respondent No.2 and undertakes to file vakalatnama within three weeks. Other Respondent, though served, is not represented.

We have heard learned counsel for the Appellant and perused the explanation offered for the delay in filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay is condoned. Application is disposed of.

# DFR NO. 1574 OF 2017

Registry is directed to number the appeal. With the consent of the parties, the matter is taken up for admission.

Admit. Issue notice to the Respondents returnable on 31.10.2017. Mr. Hemant Singh takes notice on behalf of Respondent No.2 and seeks three weeks time to file reply. Dasti, in addition, is permitted.

List the matter on <u>31.10.2017</u>. In the meantime, learned counsel for Respondent No.2 may file reply on or before 16.10.2017 after serving copy on the other side. Tag to appeal No. 158 of 2017.

(N.K. Patil)(I. J. Kapoor)(Justice Ranjana P. Desai)Judicial MemberTechnical MemberChairperson

ts/vt